

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-585(PB)/2017

IN THE MATTER OF:

Aditya Birla Real Estate Fund Applicant/Petitioner
Vs.
Amrapali Smart City Developers Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Rajeev Mehra, Sr. Adv.
Mr. Kunal Mimani, Mr. Kumar Kisley,
Ms. Niti A. Sachar, Advs.
For the Respondent : Mr. Alok Kumar Aggarwal, Mr. Dhruv Gandhi,
Advocates

ORDER

Learned Counsel for the respondent states that on account of his illness, he could not file reply within the time granted earlier. However, he undertakes to file reply on or before 5th February, 2018 with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 13th February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)